

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

STARRED QUESTION NO:39  
ANSWERED ON:16.07.2002  
PASSBOOK TO FARMER  
NARESH KUMAR PUGLIA;NEDURUMALLI JANARDHANA REDDY

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) whether the Government have mooted a scheme to issue Pattadar Pass Book to all farmers in the country to empower them to land ownership and a legislation to that effect is under consideration;
- (b) if so, the details thereof;
- (c) whether Land reforms is a subject under the legislative and administrative control of the States;
- (d) if so, whether the model pass book and the draft Model Bill has been forwarded to the States for their comments and for implementation;
- (e) if so, the details thereof;
- (f) the reaction of the State Governments thereto;
- (g) whether the Central Government have devised any machinery to monitor the scheme; and
- (h) if so, the details thereof?

**Answer**

THE MINISTER OF RURAL DEVELOPMENT (SHRI SHANTA KUMAR):

(a) to (h) The subject of land and its management is under the exclusive legislative and administrative jurisdiction of the State Governments, as provided under Entry No.18 of List II (State List) of VII Schedule of the Constitution of India. The Central Government performs an advisory and coordinating function in this regard.

2. A Conference of Revenue Secretaries of the States and Union Territories was held at New Delhi in October, 2000, wherein it was recommended that Patta Pass Books be issued to all farmers, uniformly, throughout the country. Thereafter, a Task Force headed by Additional Secretary, Department of Land Resources was constituted to evolve, inter alia, a format of Model Pattadar Pass Book and to initiate measures which could be adopted to back such a document with legal and administrative support, so that it was of multipurpose application to meet the different requirements of individual farmers.

3. The Task Force noted that while certain States had already issued Kisan Pass Books with different titles, it was necessary to ensure that the contents of the Pattadar Pass Book (with legal backing) were exhaustive and uniform for the States and Union Territories. A consolidated and comprehensive document, i.e. Model Pattadar Pass Book as also a Model Bills, were subsequently prepared and circulated to the States/Union Territories for comments/ suggestions. On receipt of suggestions/ comments, a Model Pattadar Pass Book (alongwith a Model Bill) were finalized by the Ministry and have been forwarded to the States/Union Territories for adoption/implementation.

4. The distribution of Pattadar Pass Books remains the responsibility of the State Governments/Union Territories and the Central Government will continue to play its coordinating role in this behalf.